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(2025) 12 P&H CK 1300

Punjab And Haryana HC

Case No: Criminal Writ Petition No. 14104 Of 2025

Manpreet Kaur APPELLANT

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RESPONDENT

Date of Decision: Dec. 29, 2025

Acts Referred:

• Constitution Of India, 1950-Article 226

• Bharatiya Nyaya Sanhita, 2023-Section 61(2), 109

• Arms Act, 1959-Section 25, 27

Hon'ble Judges: Namit Kumar, J

Bench: Single Bench

Advocate: Rajeev Kumar Sain, Adhiraj Singh

Final Decision: Disposed Of

Judgement

Namit Kuumar, J

- 1. The present petition has beenn filed by the petitioner under Article 226 of the Constitution of India, seeking a writ in the nature of Habeas Corpus, directing the respondents to release the detenues as mentioned in para No.3 of the petition, by deputing a Warrant Officer, as the detenuess have been detained illegally and forcibly by the respondents.
- 2. In terms of order dated 26.12.2025, a report from the Warrant Officer, which has been produced in a sealled cover, has been opened and placed on record, wherein it has been stated that FIR No.286, dated 23.12.2025, under Sections 109, 61(2) of BNS and Sections 25, 27 of Arms Act, Police Station City Moga, District Mooga, has been registered against the detenuess.
- 3. In this view of the matter, learned counsel for the petitioner does not press the present petition with liberty to avail his remedy in accordance with law.

4. Disposed of as not pressed, with liberty aforesaid.